

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 154 OF 2019 & IA No. 1813 OF 2019 & IA No. 1814 OF 2019**

**Dated: 30th October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

**In the matter of:**

**Phelan Energy India RJ Pvt. Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Sujit Ghosh For App1

Counsel for the Respondent(s) : For Res1  
Ranjitha Ramachandran  
Poorva Saigal  
Anushree Bardhan  
Shubham Arya  
Arvind Kumar Dubey For Res2  
Bipin Gupta For Res3  
Bipin Gupta For Res4  
Bipin Gupta For Res5

**ORDER**

**IA Nos. 1813 of 2019 & 1814 of 2019**

*(Appls. for delay in filing the rejoinder)*

For the reasons set out in the applications, delay of 25 days in filing the rejoinder is condoned. IAs are disposed of accordingly.

**APPEAL NO. 154 of 2019**

Pleadings are complete.

List the matter for hearing on **26.02.2020.**

**S.D. Dubey**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

PR